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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O. A. No. 258 of 2016

Shri Prasanta Kumar Majee son of Tribhanga  
Mohan majee aged about 34 years, Unemployed  
youth, residing at Vill. Bagat Bari, P.O. Joreberia,  
P.S. Raghunath Pur, (At present Adra) Dist.  
Purulia, West Bengal, Pin - 723126, Written.

Roll No. 4211086.

... Applicant

- Versus -

1. Union of India, service through the General Manager, South Eastern Railway, 11, Garden Reach Road, Kolkata -700 043.
2. The Chairman, (Rectt.) Railway Recruitment Cell, South Eastern Railway, 11, Garden Reach Road, Kolkata - 700 043.
3. The Assistant Personnel Officer (Rectt.), South Eastern Railway, 11, Garden Reach Road, Kolkata -700 043.

... Respondents

A handwritten signature in black ink, appearing to read "W.L." or a similar initials.

No. O.A. 350/00258/2016

Date of order: 28.8.2017

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member

For the Applicant : Mr. S.K. Dutta, Counsel

For the Respondents : Mr. M.K. Bandyopadhyay, Counsel

O R D E R (Oral)A.K. Patnaik, Judicial Member:

Heard Mr. S.K. Dutta, Ld. Counsel for the applicant and Mr. M.K. Bandyopadhyay, Ld. Counsel for the official respondents.

2. Mr. Dutta submitted that though notices were issued and reply statement have already been filed but now the applicant is interested to pray before the departmental authorities by filing a comprehensive representation.

3. Accordingly, the O.A. is disposed of by granting liberty to the applicant to make a comprehensive representation addressed to the respondent No. 2 within a period of 2 weeks from today.

4. Though I have not entered into the merits of the case, still then I hope and trust that if any such representation is preferred before respondent No. 2 within a period of two weeks from today, then the respondent No. 2 may consider the same as per rules and regulation in force and pass a reasoned and speaking order within a period of four weeks from the date of receipt of a copy of this order and after such consideration if the applicant's grievance is found to be genuine then expeditious steps may be taken by the respondents within a period of 8 weeks from the date of such consideration to extend those benefits to the applicant.

5. The applicant is at liberty to annex copy of this order to the comprehensive representation.



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6. I make it clear that I have not gone into the merits of the matter and all points are kept open for the respondent No. 2 to consider the same as per the rules and regulations in force.

7. With the aforesaid observation, this O.A. stands disposed of.

(A.K. Patnaik)  
Judicial Member

SP